



2026:AHC:50130

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6528 of 2026

Ram Prasad

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)
Counsel for Respondent(s)

: Adeel Ahmad Khan
: C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Correction Application No. 2 of 2026

1. Correction application has been filed for necessary correction in the order dated 18.2.2026.
2. Heard learned counsel for the applicant/petitioner and perused the record.
3. From perusal of the record as well as order dated 18.2.2026, it transpires that wrong order has been transcribed in the present case. Hence the order dated 18.2.2026 is recalled.

Order on Writ Petition

1. The present writ petition has been filed inter-alia for the following relief:-

"1. A writ, order or direction in the nature of mandamus directing to the respondent no.2 i.e. Sub Divisional Officer, Tehsil-Sadar, District Maharajganj to decide the Case No. 19310 of 2024(Computerized Case No. T202405470119310) (Ram Prasad vs. Ramnaresh), under Section 35(2) of U.P. Revenue Code, 2006, pending before him, within stipulated period of time as granted by this Hon'ble Court."
2. Heard learned counsel for the parties and perused the record.
3. Considering the facts and circumstances of the case and also in the interest of justice, respondent No.2/Sub Divisional Officer, Tehsil-Sadar, District Maharajganj is directed to decide the aforesaid case pending before him most expeditiously and preferably within a period of four months from the date of production of certified copy of this order.
4. With the aforesaid order, the writ petition is disposed of.

March 9, 2026
P.P.

(Prakash Padia,J.)